

CHANDIGARH HOUSING BOARD (SITES AND SERVICES COMPLEX ALLOTMENT) REGULATIONS, Reg No. 1979



GOVERNMENT OF INDIA  
CHANDIGARH ADMINISTRATION GAZETTE  
EXTRAORDINARY

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CHANDIGARH HOUSING BOARD

Notification

The 24th October, 1979

No. HB(S)-79/7390.—Whereas the Chandigarh Housing Board have developed the Sites and Services Complex in Dadu Majra (West of Sector 38) and Karsan (near Industrial Area, Phase II) in the Union Territory of Chandigarh by raising loan assistance from the Housing and Urban Development Corporation Ltd., New Delhi ;

And whereas Chandigarh Administration have framed a suitable policy for the allotment of such under the provisions of the "Licensing of Tenements and Sites and Services Scheme, 1979" ; and sub-rule of the rule 10 thereof provides that the sites developed or to be developed by the Chandigarh Housing Board in the Sites and Services Complex may be allotted to the persons eligible under this scheme on a lease-purchase basis on a price to be determined by the Chandigarh Housing Board ;

Now, therefore, in exercise of the powers conferred by Section 74 of the Haryana Housing Board Act, 1971, as extended to the U.T. of Chandigarh, and all other powers enabling it in this behalf, the

Price : 10 Paise

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Chandigarh Housing Board, with the previous sanction of the Administrator, hereby makes the following regulations namely :—

1. (1) These regulations may be called "The Chandigarh Housing Board (Sites and Services Complexes Allotment) Regulations, 1979."
- (2) These regulations shall apply to the "Sites and Services Complexes" in the Union Territory of Chandigarh as developed or to be developed by the Chandigarh Housing Board.
- (3) These regulations shall come into force at once.
2. All terms and phrases used in these regulations shall have the same meaning as defined in the "Licensing of Tenements and Sites and Services Scheme, 1979."
3. (1) All persons eligible for allotment of sites under the Licensing of Tenements and Sites and Services Scheme, 1979 shall also be eligible for allotment of sites under these regulations ;
- (2) Processing of the applications of the persons eligible till final allotment shall also be on the basis of the provisions of the "Licensing of Tenements and Sites and Services Scheme, 1979."
4. Unless otherwise provided or specified by the Chandigarh Housing Board :—
  - (1) the allotment of the sites to the persons eligible shall be on hire-purchase basis under the terms and conditions prescribed by the Chandigarh Housing Board ;
  - (2) the allotment of commercial sites in the Sites and Services Complexes shall be on rental basis on the terms and conditions prescribed by the Chandigarh Housing Board.
5. Notwithstanding anything to the contrary, the allotment in the Sites and Services Complexes developed by Chandigarh Housing Board shall be subject to the provisions of rules, regulations and bye-laws framed by the Chandigarh Housing Board.

R. C. SHARMA,  
Chairman,  
Chandigarh Housing Board.

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